

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 22/(MAH)/2014
CA

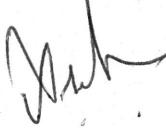
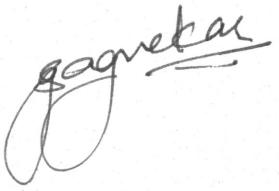
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2017

NAME OF THE PARTIES: Mr. Shankarrao Borkar
V/s.
M/s. DDPL Global Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Adv. Archana Shukla for Rs to Rs 1/b Sanjay Sarker		
2.	Adv. Swati Sagnekar for Rs to Rs		
3.	Adv. Aditya Kadam petitioner 1/b Aditi Bhushan Dwivedi ORDER		

CP No. 22/241-242/NCLT/MB/MAH/2016

On the application moved by the Petitioner Counsel, the Respondent side is hereby directed to file reply within 15 days and Rejoinder, if any, within 15 days thereof.

For pleadings are complete in the main petition, both the parties are directed to argue on the main Petition along with CA on the next date of hearing, list this matter for final hearing on 14.03.2017.

Sd/-
B. S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-
V. NALLASENAPATHY
Member (Technical)